

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3796 of 2020**

Mimta Devi

... .. **Petitioner**

**Versus**

State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY  
Through- Video Conferencing**

For the Petitioner

: Mr. P.P.N. Roy, Sr. Advocate

For the State

: Mr. Rakesh Kumar, A.P.P.

02/08.07.2020 Heard Mr. P.P.N. Roy, learned senior counsel for the petitioner and Mr. Rakesh Kumar, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with S.T. No. 319/2019, arising out of Kanke P.S. Case No. 10/2019.

The marriage of the daughter of the informant was solemnized with one Dhanraj Kumhar about a year back. It has been alleged that his daughter was stabbed by the brother of the first wife of Dhanraj Kumhar.

One of the main accused Subhash Mahto has already been granted bail by this Court in B.A. No. 1896 of 2020. The petitioner is the first wife of Dhanraj Kumhar and only suspicion has been levelled against her. Admittedly, there is no eye-witnesses to the occurrence.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned A.J.C.-VI, Ranchi in connection with S.T. No. 319/2019, arising out of Kanke P.S. Case No. 10/2019.

**(R. Mukhopadhyay, J.)**